

**Specimen of the Review Report**

## REVIEW REPORT TO

We have reviewed the accompanying financial results of ABC bank for the period ended September 30 xxxx. These financial results are the responsibility of the Bank's management and have been taken on record by the Board of Directors.

The financial results incorporate the relevant returns of \_\_\_ (*number*) branches reviewed by us, \_\_\_ (*number*) foreign branches reviewed by other auditors specially appointed for this purpose and unreviewed returns in respect of \_\_\_ (*number*) branches. In the conduct of our review, we have taken note of the review reports in respect of non-performing assets submitted by the concurrent auditors of \_\_\_ branches to the bank management, inspection teams of the bank of \_\_\_ branches and other firms of auditors of \_\_\_ branches specifically appointed for this purpose. These review reports cover \_\_\_ per cent of the advances portfolio of the bank.

A review of Financial Results consists principally of applying analytical procedures to financial data and making enquiries of persons responsible for financial and accounting matters. It is substantially less in scope than an audit conducted in accordance with the generally accepted auditing standards, the objective of which is the expression of an opinion regarding the financial statements taken as a whole. Accordingly, we do not express an audit opinion.

Based on our review as aforesaid, nothing has come to our attention that causes us to believe that the accompanying statement of unaudited financial results prepared in accordance with accounting standards and the relevant prudential norms issued by the Reserve Bank of India in respect of income recognition, asset classification, provisioning and other related matters, (*has not disclosed the information required to be disclosed in terms of clause 41 of the Listing Agreement including the manner in which it is to be disclosed or that it*)\* contains any material misstatements.

Date:

Address:

For X & Co.,  
Signature (Name of the Partner)  
Partner Chartered Accountants

\* Reference to this sentence be made only in case of banking companies required to make disclosures as per clause 41 of the Listing Agreement.